CORRIGENDUM TO DETAILED PUBLIC STATEMENT FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS OF

DYNACONS TECHNOLOGIES LIMITED

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This Corrigendum to Detailed Public Statement ('Corrigendum') is being issued by Intensive Fiscal Services Private Limited (the 'Manager to the Offer') on behalf of Arun Govil (the 'Acquirer') in respect of the Open Offer to the equity shareholders of Dynacons Technologies Limited (the 'Target Company' or 'DTL') pursuant to and in compliance with Regulations 3(1) & 4 of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011. This Corrigendum is being issued pursuant to changes/amendments advised by SEBI vide their letter no. CFD/DCR-1/3999/15 dated February 05, 2015 and should be read in conjunction with the Public Announcement filed on August 08, 2014 (Friday) and Detailed Public Statement ('DPS') appeared in The Financial Express (English - All Editions), Jansatta (Hindi - All Editions) and Mumbai Lakshadeep (Marathi - Mumbai Edition) on August 19, 2014 (Tuesday).

1) The Revised activity schedule of the Target Company is as follows:

Schedule of Activities	Actual		Revised	
	Date	Day	Date	Day
Date of Public Announcement	August 08, 2014	Friday	August 08, 2014	Friday
Date of Detailed Public Statement	August 19, 2014	Tuesday	August 19, 2014	Tuesday
Date on which Draft Letter of Offer was filed with the SEBI	August 26, 2014	Tuesday	August 26, 2014	Tuesday
Last date for a Competitive Bid, if any	September 10, 2014	Wednesday	September 10, 2014	Wednesday
Date of receipt of the comments on Draft Letter of Offer from SEBI	September 17, 2014	Wednesday	February 06, 2015	Friday
Identified Date	September 19, 2014	Friday	February 10, 2015	Tuesday
Date by which Letter of Offer will be dispatched to the Shareholders	September 26, 2014	Friday	February 18, 2015	Wednesday
Last date for Revising the Offer Price/Number of Equity Shares	September 29, 2014	Monday	February 21, 2015	Saturday
Last Date of announcement containing reasoned recommendation by committee of independent directors of DTL	September 30, 2014	Tuesday	February 23, 2015	Monday
Date of Advertisement announcing the schedule of activities for the open offer, status of statutory & other approvals, status of unfulfilled conditions (if any), Procedure for tendering acceptances etc.	October 07, 2014	Tuesday	February 25, 2015	Wednesday
Date of opening of the Tendering Period	October 08, 2014	Wednesday	February 26, 2015	Thursday
Date of closing of the Tendering Period	October 21, 2014	Tuesday	March 12, 2015	Thursday
Date by which the acceptance/ rejection would be intimated and the corresponding payment for the acquired shares and/or share certificate for the rejected shares will be dispatched	November 10, 2014	Monday	March 26, 2015	Thursday
Date of post offer advertisement	November 17, 2014	Monday	April 06, 2015	Monday

2) Para II (OBJECT & PURPOSE OF ACQUISITION & FUTURE PLANS) of DPS has been amended and should be read as follows:-

The prime object of the Offer is to acquire substantial stake & change the control and management of the Target Company. Arun Govil is the only Acquirer for the proposed Open Offer.

DTL is an Information Technology Company carrying out activities inter alia related to manufacturing, marketing and distribution of IT products & Arun Govil has more than 35 years of experience in Chemical Engineering, Pollution Control systems, Waste Energy systems, Business Management and Entertainment. His expertise is in providing the most advanced and custom engineered equipment and systems for environmental control, material handling, and emission monitoring for a wide variety of industries, such as: power, cement, pulp & paper, glass, biomass, mining, food, steel, & refineries & completed over 35,000 installations worldwide and secured over 30 technology patents and supplies FGD systems on over 30,000 MW power plant capacities and is a dominant market leader of material handling systems for Alumina, fly ash, coal and limestone.

The acquisition of Dynacons Technologies Limited will enable the acquisition of Information Technology capabilities and will help enhance the overall capability profile of Arun Govil in his ventures and projects due to:-

1. Need of one single vendor who can fulfill customers' all requirements;
2. Information Technology is the key part of all business activities and is a business enabler.

Also he wants to add Information Technology to his portfolio of services and hence it will result in synergy and strategic benefit for him to acquire Dynacons Technologies Limited. Synergy results as follows:-

Most of Arun Govil's projects require automated controls in the scope of supply along with the equipment. This includes control panels, and PCs & servers with custom designed software that communicates with the control panels which in turn operate the industrial equipment that has been supplied on the project. Currently Acquirer procures these items from third party vendors. By acquiring Dynacons, Acquirer will reduce project cost because he will have his own inhouse capability to supply the hardware (PCs and computer servers) along with the technical manpower expertise to write the custom programming that is required for the control panels. The automated control panel then in turn provides fully automated operation of the supplied equipment on a project and also allows it to effectively communicate with the existing plant equipment and other control panels in the plant. Dynacons will work closely with Acquirer's own engineers to efficiently provide the required controls for each project. Additionally, he will not have to rely on third party vendors to fine tune his systems during commissioning and start up of projects thus reducing considerable delays in project execution and cost. He also aims to expand the business horizon under corporate status for diversifying into different activities subject to approval of the shareholders.

Acquirer will develop it as in-house IT facility for his business projects. He intends to continue the business model of DTL and help it grow using his experience, global connections and contacts.

All the other terms and conditions remain unchanged.

The Acquirer accepts full responsibility for the information contained in this Corrigendum and also for the fulfillment of his obligations laid down in the Regulations.

A copy of this Corrigendum will also be available at SEBI website at http://www.sebi.gov.in

ISSUED BY MANAGER TO THE OFFER ON BEHALF OF THE ACQUIRER:

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INTENSIVE FISCAL SERVICES PRIVATE LIMITED
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Date : February 09, 2015
Place: Mumbai